

[Sh. Mohanlal Jhikram]

over there. The Government of Madhya Pradesh is able to buy only a small quantity of it and that too at a very cheap rate and, thus, nearly one thousand tonnes of the seed go waste every years.

If a solvent plant is set up in this area, it will not only accelerate the development of the area but its inhabitants will also be benefited directly or indirectly. Besides, this will encourage forest conservation programme of the Government.

Therefore, necessary steps should be taken in this direction at the earliest.

[English]

- (ii) **Need to take steps to protect the people affected due to pollution caused by effluents from Indian Rare Earths Ltd. in Kerala**

SHRI MULLAPALLY RAMACHANDRAN (Cannanore): The reports that the sands in Quilon, Alleppey and Trivandrum in Kerala have harmful extent of radio-activity, has caused widespread fear among the people of the locality. It is reported that this has already begun telling upon the health of the people exposed to its effect effect and consequently genetic defects and infertility is said to be increasing in the area.

Immediate steps must necessarily be taken, not only to prevent the effluence from Indian Rare Earth Ltd. and other such units from further polluting the area, but also to protect the population from the effects of the pollution already spread.

I earnestly request the Government to take immediate steps to protect the people in these areas by securing expert medical and anti-nuclear help, if necessary from abroad.

[Translation]

- (iii) **Need to amend Forest Conservation Act, 1980 in the interest of speedy development of the hilly areas of Uttar Pradesh.**

SHRI M.S.PAL (Nainital): Forest Conservation Act, 1980 has created hindrances in the development activities in Uttarakhand region of Uttar Pradesh. All the development works have come to a stand still. Apart from stoppage of work relating to laying of electricity lines, construction of roads and drinking water-tanks and installation of taps etc., the Act is also coming in the way of laying of Rampur-Haldwani broad gauge railway line in Nainital district and is causing unnecessary delay in it. As a result, resentment among the people is growing and the feeling of a separate state is gaining momentum.

Therefore, Forest Conservation Act should be amended at the earliest, so that the people of Uttarakhand could march towards progress and the development activities could also run smoothly.

[English]

- (iv) **Need to establish a Sainik School in Jhunjhunu district (Rajasthan)**

SHRI JAGDEEP DHANKHAR (Jhunjhunu): Jhunjhunu District has earned for itself a place of pride in the country by being a front ranker district in the matter of contribution of personnel to the Armed Forces. There is hardly a village which does not have scores of persons in the Armed Forces or as pensioners. However, in the matter of facility to the ex-servicemen and serving personnel of the Armed Forces, the need for establishing of SAINIK SCHOOL in Jhunjhunu district has been long felt. A large number of children every year participate in the All India Competitive examinations for admission to Sainik Schools and good many of them succeed. Jhunjhunu was made centre of such an examination. Keeping in view the large number of participants from District, it